

MR. SPEAKER: They have withdrawn their objection. I declare, that the motion is adopted.

The motion was adopted. ✓

PROF. P. G. MAVALANKAR: I am on a point of procedure. The Chair put Mr. Madhu Limaye's motion to vote by a voice vote but because just one Opposition Member said that he challenges it, you, Sir, asked those Members supporting the motion to stand. (Interruptions). We stood up. Now, therefore those against the motion should also be asked to stand up.

MR. SPEAKER. I have already declared the result and it is no more open to discussion. I have declared that the motion is carried.

स्वास्थ्य और परिवार कल्याण मंत्री  
(श्री राज नारायण) : मेरा एक वाइज्ड  
ऑफ़ आर्डर है कि क्या इस सदन में किसी  
को खटा होने के लिए बाध्य किया जा सकता  
है ? ये लागू बंदे रह गये ।

SHRI JANARDHANA POOJARY  
(Mangalore): Sir, I am on a point  
of order. I draw your attention to  
Rule 197. Yesterday I gave notice of  
a Calling Attention motion for the....\*\*

MR. SPEAKER: There is no point  
of order involved. This is not going  
on record because you have not taken  
my permission. Nothing about that  
will go on record.

13 hrs.

PAPERS LAID ON THE TABLE  
GROUNDNUT OIL (REGULATION OF RE-  
FINING AND PRICE) CONTROL ORDER,  
1977

THE MINISTER OF COMMERCE  
AND CIVIL SUPPLIES AND CO-  
OPERATION (SHRI MOHAN DEA-  
RIA): I beg to lay on the Table a  
copy of the Refined Groundnut Oil

(Regulation of Refining and Price)  
Control Order, 1977, published in  
Notification No. S.O. 802(E) in  
Gazette of India dated the 1st August,  
1977, under sub-section (8) of section  
3 of the Essential Commodities Act,  
1955. [Placed in Library. See No.  
LT-1091/77].

CORRECTION OF ANSWER TO S.Q. No.  
492 DATED 15-7-77 RE. EXTENSION OF  
JAMMU AIRPORT

THE MINISTER OF TOURISM  
AND CIVIL AVIATION (SHRI  
PURUSHOTTAM KAUSHIK): I beg  
to lay on the Table a statement cor-  
recting the answer given on the 15th  
July, 1977 to a supplementary ques-  
tion by Shri Mohd. Shafi Qureshi on  
Starred Question No. 492 by Dr.  
Karan Singh regarding extension of  
Jammu Airport.

#### Statement

In the reply to the supplementary  
question by Shri Mohammed Shafi  
Qureshi, on the Starred Question No.  
492 given in the Lok Sabha on the  
15th July, 1977, it has been stated:

"That route is still under investi-  
gation. The loss on the Delhi-  
Jammu route is estimated at Rs. 27  
lakh and 23 thousand. If this route  
is operated with Boeing the loss  
will increase to Rs. 1 crores 65 lakh  
and 45 thousand. Under such cir-  
cumstances I do not think that the  
scheme can be taken up imme-  
diately".

It has since been found that this  
position is not wholly correct in so  
far as the figures of loss are con-  
cerned. The correct reply is as  
under:

"That route is still under investi-  
gation. The loss by operating HS-  
748 aircraft through Jammu was  
estimated in July, 1974 at Rs. 37.23  
lakh per annum. If a Boeing is  
operated through Jammu the loss  
is estimated at Rs. 1,62,45,000/-.

\*\*\* Not recorded